

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1515 of 2019

IN THE MATTER OF:

Corporation Bank

...Appellant

Vs

LSI Resolution Pvt. Ltd.

....Respondent

Present:

For Appellant: Mr. Alok Kumar and Ms. Snigdha Singh, Advocates.

For Respondent:

O R D E R

07.01.2020: This appeal has been preferred by Appellant - 'Corporation Bank' against order dated 17th September, 2019 after delay of more than 49 days which cannot be condoned in terms of Section 61(2) of I&B Code. Thus, it is barred by limitation.

2. On merit also no case is made out as the relevant portion of the impugned order dated 17th September, 2019 reads as follows:-

“MA(IB) 910/KB/2019 is filed by the Corporation Bank for pursuing direction to the RP to consider its claim. Dissenting Creditor has filed this against approval of the plan. However, plan is already implemented. Dissenting Creditor has to file appeal only against the approval of the plan. It is not maintainable, hence stands dismissed and disposed off.”

3. The appeal is accordingly dismissed being barred by limitation.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc